GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:4615 ANSWERED ON:23.04.2010 COLLECTION AND DISPOSAL OF CFLS Singh Chaudhary Lal

Will the Minister of POWER be pleased to state:

- (a) whether the Government has formulated any Policy for the collection and disposal of Compact Fluorescent Lamps (CFLs) in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether a number of CFLs manufacturing units are functioning illegally in the country;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

- (a) & (b): Yes, Madam. Ministry of Environment & Forests (MoEF) had constituted a Task Force to evolve policy on `Environmentally Sound Management of mercury in Fluorescent Lamps`. The Technical Committee, constituted by this Task Force, has prepared the `Guidelines for Environmentally Sound Mercury Management in Fluorescent Lamps Sector`. A n Executive Summary of the recommendations made by the Task Force is given in Annex.
- (c) to (e): Manufacture of CFL does not require license under Industrial (Development & Regulation) Act, 1951. However, Department of Industrial Policy & Promotion has issued a Quality Control Order namely the Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Order, 2003 for safety and performance requirements for self ballasted lamps used for general lighting services (commonly named as CFLs).